

**GOVERNMENT OF INDIA
COAL
LOK SABHA**

UNSTARRED QUESTION NO:4183
ANSWERED ON:18.12.2014
SETTING UP OF COAL-TO-LIQUID PROJECT
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Will the Minister of COAL be pleased to state:

- (a) whether Public or private sector companies recently scrapped plans to set up a mega Coal-to-liquid project in Odisha;
- (b) if so, the details thereof;
- (c) whether the Union Government has ascertained the reasons for scrapping such a mega project and big investment; and
- (d) if so, the details thereof?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR POWER, COAL AND NEW & RENEWABLE ENERGY (SHRI PIYUSH GOYAL)

(a) to (d): Two coal blocks namely Ramchandi Promotional and North of Arkhapal Srirampur were allocated to private companies for their Coal-to-Liquid projects on 27.02.2009.

Hon'ble Supreme Court of India in its judgment dated 25.08.2014 and order dated 24.09.2014 passed in W.P. (Criminal) No.120 of 2012 and other connected matters has declared all allocations of the coal blocks made through Screening Committee and through Government Dispensation route since 1993 as illegal & arbitrary and has cancelled the allocation of 204 coal blocks out of 218 coal blocks (i.e. except Tasra coal block allocated to Steel Authority of India Ltd. and Pakri Barwadih coal block allocated to National Thermal Power Corporation and 12 coal blocks allocated for Ultra Mega Power Projects). In case of 42 coal blocks (37 producing and 05 likely to come under production), cancellation shall take effect from 31.03.2015. The cancelled 204 coal blocks includes the above mentioned two coal blocks namely Ramchandi Promotional and North of Arkhapal Srirampur.